

*Friday,  
12th August, 1898*

ABSTRACT OF THE PROCEEDINGS  
OF THE  
Council of the Governor General of India,  
LAWS AND REGULATIONS

Vol. XXXVII

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ABSTRACT OF THE PROCEEDINGS  
OF  
THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA:  
ASSEMBLED FOR THE PURPOSE OF MAKING  
LAWS AND REGULATIONS

1898

VOLUME XXXVII



CALCUTTA  
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*Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Indian Councils Acts, 1861 and 1892 (24 & 25 Vict., c. 67, and 55 & 56 Vict., c. 14).*

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The Council met at the Viceregal Lodge, Simla, on Friday, the 12th August, 1898.

P R E S E N T :

His Excellency the Earl of Elgin, P.C., G.M.S.I., G.M.I.E., LL.D., Viceroy and Governor General of India, *presiding*.

His Excellency General Sir C. E. Nairne, K.C.B., R.A., Provisional Commander-in-Chief in India.

The Hon'ble Sir J. Westland, K.C.S.I.

The Hon'ble M. D. Chalmers.

The Hon'ble Major-General Sir E. H. H. Collen, K.C.I.E., C.B.

The Hon'ble Sir A. C. Trevor, K.C.S.I.

The Hon'ble C. M. Rivaz, C.S.I.

The Hon'ble Rai Bahadur Pandit Suraj Kaul, C.I.E.

CENTRAL PROVINCES TENANCY AND LAND-REVENUE ACT  
AMENDMENT BILLS.

The Hon'ble MR. RIVAZ moved that the Hon'ble Mr. Fuller be added to the Select Committees on the Bill to consolidate and amend the law relating to Agricultural Tenancies in the Central Provinces and the Bill to further amend the Central Provinces Land-revenue Act, 1881.

The motion was put and agreed to.

LIVE-STOCK IMPORTATION BILL.

The Hon'ble MR. RIVAZ moved that the Bill to make better provision for the regulation of the importation of live-stock be taken into consideration. He said :—" As I stated in introducing the Bill on the 15th July, the proposed Act is of a very general nature, and entirely an empowering one. Whatever restrictions and prohibitions are prescribed will be dealt with by rules and notifications under the Act, which can be altered from time to time if necessary ; and before

[*Mr. Rivaz.*]

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such restrictions or prohibitions are brought into force all due consideration will of course be paid to the trade interests involved in the importation of horses."

The motion was put and agreed to.

The Hon'ble MR. RIVAZ moved that the Bill be passed.

The motion was put and agreed to.

The Council adjourned to Friday, the 2nd September, 1898.

SIMLA;  
The 12th August, 1898. }

J. M. MACPHERSON,  
*Secretary to the Government of India,*  
*Legislative Department.*